

Nearly 50 or 60 calling attention notices have been given and we were informed by the lobby assistant that they have not been rejected. We were told that it has been selected and we were eagerly awaiting to call the attention of the Minister under rule 197, so that some of us can put questions, may be three or four of us. But now he is making a statement under rule 372. (*Interruptions*).

श्री आर्ज फरनेडीज (बम्बई दक्षिण) :  
इस पर बहस होनी चाहिये ।

MR. SPEAKER : It is not too late even now. After all, you want some opportunity to ask some questions. How best an opportunity can be given, you kindly leave it to me to decide.

श्री रवि राय : अभी नहीं तो कल  
इमको आप लें ।

MR. SPEAKER : Not now but afterwards. That is what I said.

SHRI S. KUNDU (Balasore) : In Rajasthan. 50 people have died and the Maharaja of Bikaner wants to make a submission .....

DR. KARNI SINGH (Bikaner) : If somebody rises to make a submission, you would not listen to him. But if people start yelling, you smile at them.

MR. SPEAKER : Even to them, I have not conceded.

DR. KARNI SINGH : You can give us a smile. Do we have to make a lot of noise to make you listen to us? An independent in this House is being completely ignored. It is an unfair attitude on the part of the Speaker. (*Interruptions*).

SHRI S. KUNDU: rose—

MR. SPEAKER : Mr. Kundu, it is not fair.

DR. KARNI SINGH : It is not fair because he is supporting an Independent ?

MR. SPEAKER : It is not a question of Independent Member. Some hon. Members write to me a letter saying, "I am coming at 3 PM. Kindly permit me to speak at 4 PM".

SHRI H. N. MUKERJEE (Calcutta North East) : Our colleague, the Maharaja of Bikaner, happens to be a Member of very long standing and he does not usually intervene with any kind of unwarrantable requests. Some people have died in Rajasthan and he feels disturbed.

MR. SPEAKER : I showed him that consideration and I had to incur the wrath of the other Members a few days ago I know he is a senior Member and I always show him respect.

DR. KARNI SINGH : What sort of consideration did you show me ? You brushed me aside in a minute.

MR. SPEAKER : Because I gave you a chance, you do not know how much trouble I had to face.

DR. KARNI SINGH : I do not think it was a great favour. (*Interruptions*)

MR. SPEAKER : Can any Member in this House say that I refused to discuss any matter with him in the Chamber? Even if one Member says that I have refused to discuss with him anything, I am prepared to say, I am very sorry. I am trying my best to hear them patiently and discuss with them. If I can convince them, well and good. If I cannot, I get convinced myself. I take so much trouble, but if some hon. Members do not show me that much courtesy, what can I do? I will hear any hon. Member.

12-15 hrs.

#### RE : SITUATION IN HARYANA

श्री अटल बिहारी वाजपेयी :  
(बठारामपुर) : मैं आपकी आज्ञा से हरियाणा का मामला उठाना चाहता हूँ। वहाँ एक राजनीतिक भूचाल आया है। कल हरियाणा विधान सभा के 41 सदस्यों ने स्वयं को संयुक्त विधायक दल के रूप में राज्यपाल के सामने पेश किया था। इससे स्पष्ट है कि हरियाणा की विधान सभा में आज काँग्रेस का बहुमत नहीं है। विधान सभा की कुल सदस्य संख्या 81 है। उसमें से एक सीट खाली है जिसका उपचुनाव होने बाका है। एक सदस्य विधान

### [श्री अटल बिहारी वाजपेय]

सभा के स्पीकर हैं। जब 41 सदस्यों ने स्वयं को राज्यपाल के सामने पेश कर दिया तो फिर बंसीलाल मंत्रिमंडल को बहुमत का समर्थन कहाँ प्राप्त रहा... (इन्टरप्शन)

श्री विभूति मिश्र (मोतीहारी) : राज्यपाल ने कहा है कि मैंने गिना नहीं है।

MR. SPEAKER : All of you may kindly sit down. These things do happen. When the hon. Member requested me that he should be allowed to raise it here, I did consider this...

SHRI ATAL BEHARI VAJPAYEE : Sir, you have allowed me.

MR. SPEAKER : I know. Having taken into consideration such a situation, the Presiding Officer's Conference which met earlier has clearly stated—I am reading it from the records.

"The question whether the Chief Minister lost the confidence of the Assembly shall at all times be decided in the Assembly." (Interruptions)

श्री जाजं फरनेन्डोज (बम्बई दक्षिण) : इन्टीफा दो अभी।

श्री रवि राय (पुंरी) : आपका निर्देश नहीं मान रहे हैं, अध्यक्ष महोदय।

MR. SPEAKER : I am reading it. We are also an Assembly.

"Where, however, there is undue delay in summoning the Legislative Assembly and a majority of members of the Legislative Assembly desire to discuss a motion of no confidence in the Ministry and make a request to that effect in writing to the Chief Minister, the Chief Minister shall advise the Governor to summon the Assembly within a week of such request."

This is not my personal view This is from the proceedings of the Conference of Presiding Officers.

श्री अटल बिहारी वाजपेयी : मैं निवेदन कर रहा हूँ कि विधान मंडलों के अध्यक्षों ने

जो सिफारिश की है क्या उस पर अमल किया जायेगा? हरियाणा के राज्यपाल के सामने तीन रास्ते हैं। कल जब 41 सदस्यों ने स्वयं को उनके सामने पेश किया और यह माँग की कि बंसीलाल मंत्रिमंडल बहुमत में नहीं है, तब वह श्री बंसीलालजी को अपना त्यागपत्र देने के लिए कह सकते थे। दूसरा रास्ता यह था कि वह श्री बंसीलालजी को कहें कि वह विधान सभा की बैठक बुलायें। विधान मंडलों के अध्यक्षों ने जो सिफारिश की है उसके अनुसार एक सप्ताह में बैठक होनी चाहिये। अगर हरियाणा के मुख्य मंत्री बैठक बुलाने में देर करते हैं तो फिर एक ऐसी परिस्थिति पैदा होगी जिस में राज्यपाल से कहा जाएगा कि वह मंत्रिमंडल को बरखास्त कर दें।

एक बात और है। एक सप्ताह के भीतर विधान सभा की बैठक होनी चाहिये। मुख्य मंत्री बहुमत में हैं या नहीं, यह सन्देह का सवाल है। हमारा तो विश्वास है कि वह बहुमत में नहीं हैं।

कुछ माननीय सदस्य : नहीं है।

श्री अटल बिहारी वाजपेयी : लेकिन प्रश्न यह है कि क्या इस एक सप्ताह में मुख्य मंत्री को अपने मंत्रिमंडल का विस्तार करने का अधिकार होना चाहिये? जो मुख्य मंत्री अल्पमत में रह गया है, जिसे विधान सभा का सामना करना है, उसे रिश्तत देकर मंत्री बनाने का अधिकार नहीं होना चाहिये।

यह संविधान के प्रतिकूल परम्परा होगी। यह अनैतिक कार्य होगा। बिना मंत्रिमंडल का विस्तार किये मुख्य मंत्री को विधान सभा का सामना करना चाहिए।

श्री रवि राय : अध्यक्ष महोदय, हम भी इस बारे में कुछ कहना चाहते हैं।

MR. SPEAKER : No more discussion now.

श्री रवि राय : अध्यक्ष महोदय, विधान सभा की बैठक सात दिन के अन्दर होनी चाहिए।

MR. SPEAKER : Not now. The Assembly is still existing. The Assembly has to meet and decide. If something wrong and unparliamentary goes on... (Interruption) the Assembly is still existing and as we all envisage, the whole Parliament the Assembly is the supreme body. It is the Assembly that has to decide who has got the majority and who has not got the majority. Therefore, since the Assembly is still existing, let us leave it to the Assembly. Let us hope that the Assembly will meet quickly.

श्री स० मो० बनर्जी (कानपुर) : विधान सभा की बैठक पार्लियामेंट का सेशन खत्म होने से पहले होनी चाहिए।

श्री जार्ज फरनेग्डीज : अध्यक्ष महोदय, आप गृह मंत्री से इस बारे में आश्वासन देने के लिए कहें। आप के कहने से क्या लाभ होगा ?

MR. SPEAKER : Let us leave it to the Assembly. To discuss it at this stage in Parliament will be taking away the powers of the Assembly.....(Interruption)

श्री जार्ज फरनेग्डीज : सदन की नेता, प्रधान मंत्री, इस बारे में कुछ कहें।

श्री रवि राय : अध्यक्ष महोदय, क्या गृह मंत्री आप लोगों के इस रीकमेंडेशन से सहमत हैं या नहीं कि विधान सभा की बैठक सात दिनों में बुलानी चाहिए?... (व्यवधान)

SHRI NAMBIAR (Tiruchirappalli) Dictations are going from the Home Minister to Haryana. That is our complaint.....(Interruption). He should not dictate... (Interruption). The people of Haryana should decide.

DR. KARNI SINGH (Bikaner) : The Home Minister did not allow it in Rajasthan. The Congress was in a minority and was converted into a majority by horse trading.

When the same thing happens in Haryana, why is a different yardstick being applied ?

SHRI H. N. MUKERJEE : *Rose.*

MR. SPEAKER : If you get up everybody will get up. If I allow one, I will have to allow everybody.....(Interruption).

SHRI VASUDEVAN NAIR (Poernade) : If you go on standing like this, others cannot speak.

MR. SPEAKER : I am trying to prevent people from getting up and speaking.

SHRI VASUDEVAN NAIR : You sit down so that the leaders can say something.

MR. SPEAKER : Now even Shri Hiren Mukerjee is quietly sitting.

SHRI VASUDEVAN NAIR : He was standing.

MR. SPEAKER : I know that he was getting up and sitting down. If Shri Hiren Mukerjee gets up, Shri Rabi Ray will get up. If Shri Rabi Ray gets up, somebody else from the Swatantra Party will get up and then it will be discussed on the floor of the House. But I am not prepared to allow any discussion today.....(Interruption).

As I read out to you just now..... (Interruption) that was the opinion of the Speaker's Conference. We did not belong to any one party; there were Opposition Parties' Speakers also. We just laid down something which, we thought, was good for the States. We did not do that on the basis of any party. The Government will take a decision what they would do. I cannot ask them to do it now. Let us give them time. I have made it clear from my point of view and from the Speakers' Conference point of view. Of course, Shri Hiren Mukerjee cannot shout like Shri Fernandes or Shri Banerjee; I know, he cannot do it. But the moment I request him to speak, I cannot avoid requesting Shri Rabi Ray, Shri Desai or somebody else. Then, Shri Kachwai and Shri Shoo Narain are there. Every minute Shri Shoo Narain is on his legs. So it will become a discussion on the floor of the House. There will be a time when we will have to discuss

Mr. SPEAKER

it; the whole House will have to discuss it. A time will come perhaps, but not just at present. As Raja Sahib has said, Rajasthan and Bengal examples are there.

AN HON. MEMBER : Up is there.

MR. SPEAKER : Some other examples are also there. Parliament will take that into consideration. Government also will take that into consideration and take a decision. After that there will be appropriate time for us to discuss.

SHRI ATAL BIHARI VAJPAYEE : In the mean time the hon. Home Minister can inform the House whether he has received any report from the Governor or not.

MR. SPEAKER : Of course, but not immediately.....(Interruption). When I hear others, I will also hear you. When I did not here a senior Member like Shri Hiren Mukerjee, it is not proper that I should hear you; it will not be fair.

12.25 hrs.

#### STATEMENT RE, RECENT INCIDENTS IN BANARAS HINDU UNIVERSITY—Contd.

MR. SPEAKER : Now, about Banaras Hindu University, it is a Central University and we are entitled to discuss it. Let the Minister make a statement. We will have some half-an-hour discussion, something like that. I have been myself worrying about it because of the trouble everywhere. This is a Central University and we are entitled to discuss it here. The Minister will make a statement now. We will fix some time for it. Day after tomorrow, the Business Advisory Committee will meet and fix half an hour or an hour, whatever it is, for it so that a useful contribution can be made.

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad) : Sir, on November 14, 1968 I made a statement in this House...

MR. SPEAKER : It may be laid on the Table.

SHRI BHAGWAT JHA AZAD : I lay the statement on the Table of the House.

#### Statement

On November 14, 1968 I made a statement in this House in which I gave an account of the happenings in the Banaras Hindu University. After the disturbances of November 6 and 7, teaching work in the University had been going on normally. The P.A.C. was, however, kept posted at various vital points in the University campus.

2. On December 3, the Vice-Chancellor issued orders for the expulsion of four more students for their misconduct and disorderly behaviour in the past. This order of expulsion led to fresh demonstrations and agitations in the campus. On December 5, the situation became more tense and a procession of about 1,000 students was taken out on the main roads of the University. The demonstrators surrounded the Chief Proctor's office and wanted to use force for snatching the microphones which had been taken away from them the previous night by the proctor's staff. But on the persuasion of the police and the Magistrate on duty they dispersed peacefully.

3. On December 6, the students formed themselves into many groups in various college hostels. A group of about 1,000 students, armed with iron bar implements, inflammable material, etc., surrounded the Central Office of the University and indulged in heavy brickbattling. They did not, however, succeed in setting the Central office on fire due to timely arrival of the police and the crowd was chased away. While retreating, they set fire to a postal van, a road-roller, and drums of tarcoal. Another crowd of students entered the main University library and caused damage. The police foiled their attempts to set fire to the library building. A jeep of the College of Indology and a bus of the Teacher's Training College were also set on fire.

4. On December 7, attempts were made by students to set on fire the Office of the